

Government of India
Ministry of Commerce and Industry
Department of Commerce
DIRECTORATE GENERAL OF FOREIGN TRADE

Index & Agenda

Meeting No - NC/7/MEET/December/2022-23/16

Meeting Date -31.01.2023

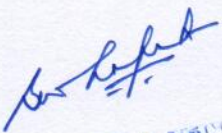
Meeting Index of Norms Committee - 7 Plastic / Rubber Items

THE CHAIRMANSHIP OF
SHRI HARDEEP SINGH, ADDL. DGFT

Meeting No. 16/87ALC1/2022-23 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code held on 31.01.2023 under the Chairmanship of Shri Hardeep Singh, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Vanijaya Bhawan, New Delhi-110011. Following attended the Meeting:

- 1) Shri S.K. Mohapatra, Jt. DGFT
- 2) Shri Mahesh Kumar, A.S.O.
- 3) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
- 4) Shri D.N. Mathur, Technical Expert (Consultant), DGFT
- 5) Shri NandLal, Technical Expert (Consultant), DGFT

Following are the decisions of the Norms Committee after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:


सुहृत् कुमार मोहापात्रा
SUHRUT KUMAR MOHAPATRA
संयुक्त महाविदेशीय व्यापार
Joint Director General of Foreign Trade
विदेश व्यापार महाविदेशीय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
वाणिज्य भवन, नई दिल्ली
Vanijya Bhawan, New Delhi

Manual Cases

Case No. A-409	M/s. Kumar Arch Tech Pvt. Ltd., Udaipur	Status: Deferred
M.No. 16/23	Hqrs F.No. 01/87/50/924/AM21/DES.VII	
Date: 31.01.2023	RA's F.No. 13AB04014994AM22	
Advance Authorization No. & Date:	1310049728 dt. 06.11.2020	

Subject:- Reconsideration regarding fixation of adhoc input output norms in respect of Advance Authorization No. 1310049728 dt. 06.11.2020 issued under Para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. The Committee noted that the firm has not furnished the following information:-

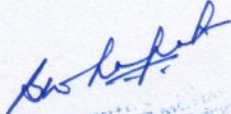
1	Technical detail of import/export items.
2	Complete set of application.
3	Percentage of wastage claimed.
4	Material balancing in terms of weight.
5	Weight of export item and weight of import item and its thickness.
6	Material of masking film.

The Committee decided to call for the above information/documents to the firm.

Case No. A-410	M/s. Kumar Arch Tech Pvt. Ltd., Udaipur	Status: Deferred
M.No. 16/23	Hqrs F.No. 01/87/50/876/AM21/DES.VII	
Date: 31.01.2023	RA's F.No. 13AB04019860AM22	
Advance Authorization No. & Date:	1310049691 dt. 01.10.2020	

Subject:- Reconsideration regarding fixation of adhoc input output norms in respect of Advance Authorization No. 1310049691 dt. 01.10.2020 issued under Para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. The Committee decided to refer the case to Technical Expert (NL) for examination.


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Case No. A-411	M/s. Chirag Enterprise, Jamnagar	Status: Deferred
M.No. 16/23	Hqrs F.No. 01/87/50/594/AM20/DES.VII	
Date: 31.01.2023	RA's F.No. 24/24/40/055/AM20	
Advance Authorization No. & Date:	2410043012 dt. 07.02.2020	

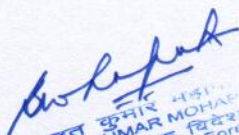
Subject:- Request for amendment in the approved adhoc input output norms in respect of Advance Authorization No. 2410043012 dt. 07.02.2020 issued under Para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. The Committee noted that the firm has not given the complete set of application with justification of wastage submitted at the time of issuance of advance authorization and subsequent details of wastage at each step. The Committee decided to call for the said information/documents to the firm.

Case No. A-412	M/s. Vacmet India Ltd., Agra	Status: Deferred
M.No. 16/23	Hqrs F.No. 01/87/50/275/AM20/DES.VII	
Date: 31.01.2023	RA's F.No. 06/24/40/027/AM20	
Advance Authorization No. & Date:	0610039261 dt. 07.08.2019	

Subject: Reconsideration regarding fixation of adhoc input output norms in respect of advance authorization No. 0610039261 dt. 07.08.2019 issued under Para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. The Committee noted that the firm has not furnished the complete technical details as per Appendix 4E which was called for vide BO Portal's letter dt. 20.12.2022. The Committee decided to remind the firm.


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Case No. A-413	M/s. Pact Closure Systems (I) Pvt. Ltd., Bangalore	Status: Deferred
M.No. 16/23	Hqrs F.No. 01/87/50/266/AM20/DES.VII	
Date: 31.01.2023	RA's F.No.	
Advance Authorization No. & Date:	0710115234 dt. 31.07.2019	

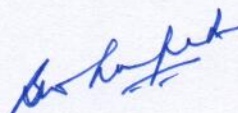
Subject: Reconsideration regarding fixation of adhoc input output norms in respect of advance authorization No. 0710115234 dt. 31.07.2019 issued under Para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. The Committee noted that the firm has not furnished the complete technical details as per Appendix 4E which was called for vide BO Portal's letter dt. 04.11.2022. The Committee decided to remind the firm.

Case No. A-414	M/s. Vishakha Polyfab Pvt. Ltd., Ahmedabad	Status: Deferred
M.No. 16/23	Hqrs F.No. 01/87/50/114/AM16/DES.VII	
Date: 31.01.2023	RA's F.No. 08/24/40/043/AM16	
Advance Authorization No. & Date:	0810135319 dt. 20.05.2015	

Subject: Review/allow of one more input in respect of advance authorization No. 0810135319 dt. 20.05.2015 issued under Para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. The Committee decided to call for complete technical details with wastage submitted at the time of taking advance authorization.


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Case No. A-415	M/s. Payal Petrochem Pvt. Ltd., New Delhi	Status: Deferred
M.No. 16/23	Hqrs F.No. 01/87/50/212/AM15/DES.VII	
Date: 31.01.2023	RA's F.No. 05/24/40/434/AM14	
Advance Authorization No. & Date:	0510386973 dt. 21.05.2014	

Subject: Request for enhancement in the quantity of inputs in respect of advance authorization No. 0510386973 dt. 21.05.2014 issued under Para 4.07 of FTP on self declaration basis.

Decision: The committee considered the case as per agenda and decided to defer the case for further examination.

Case No. A-416	M/s. Rajash Chemicals Pvt. Ltd., Vadodara	Status: Approved
M.No. 16/23	Hqrs F.No. HQRNORMREVIEW0005334AM23	
Date: 31.01.2023	RA's F.No. 34AX04000267AM23	
Advance Authorization No. & Date:	3411002483 dt. 05.07.2022	

Subject: Review of approved adhoc input output norms in respect of advance authorization No. 3411002483 dt. 05.07.2022 issued under Para 4.07 of FTP on self declaration basis.

Decision: The case was considered as per agenda. Based on the comments provided by Technical Expert (DNM), the Committee decided to fix the adhoc input output norms as under:

Export Item	Qty.	Import Item	Qty
Blended Modified Resin (Amino Resin)	1.00Kg	Resin (Amino Resin)	0.7194Kg

Note: HMMM content in export product will be 71.94% +/- 1% as per COA.

RA may take consequential action as per policy/procedure.

(Signature)
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